



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 21ST DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE B M SHYAM PRASAD

WRIT PETITION NO. 36517 OF 2025 (GM-RES)

BETWEEN:

VOLLEYBALL ASSOCIATION OF KARNATAKA
(AFFILIATED TO KARNATAKA
OLYMPIC ASSOCIATION
RECOGNIZED BY SPORTS
AUTHORITY OF KARNATAKA),
REGISTERED OFFICE AT NO. 20/1,
4TH FLOOR, SREE SAI ENCLAVE,
ATHAMANANDA COLONY,
SULTHANPALYA, R.T. NAGAR
BENGALURU-560 032.

PRESENTLY WORKING AT ROOM NO.3,
GATE NO.3, SREE KANTEERAVA STADIUM,
KASTURBA ROAD, BENGALURU-560 001.
REP. BY ITS GENERAL SECRETARY.

...PETITIONER

(BY SRI. SRIHARI A. V.,ADVOCATE)

AND:

1. UNION OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
CENTRAL SECRETARIAT





NEW DELHI-110001
REPRESENTED BY ITS
DEPUTY SECRETARY.

2. VOLLEYBALL FEDERATION OF INDIA
REP BY ITS SECRETARY
HEAD QUARTERS AT ROOM NO. 72
JAWAHARLAL NEHUR STADIUM
CHENNAI- 600 003 AND ALSO AT
NO. E-268, LAL KOTHI SCHEME
JAIPUR-302015, RAJASTHAN.
(REGISTERED UNDER CO-OPERATIVE
SOCIETIES ACT)
3. THE COMMISSIONER
DEPARTMENT OF YOUTH EMPOWERMENT AND
SPORTS AND DIRECTOR KARNATAKA
SPORTS AUTHORITY OF KARNATAKA
GOVERNMENT OF KARNATAKA
BENGALURU-560 001.
4. KARNATAKA OLYMPIC ASSOCIATION
OLYMPIC BHAVAN,
SREE KANTEERAVA STADIUM
BENGALURU-560 001.
REB. BY ITS GENERAL SECRETARY.
(REGISTERED UNDER CO-OPERATIVE
SOCIETIES ACT)
5. KARNATAKA VOLLEYBALL ASSOCIATION
OFFICE AT NO.11, GROUND FLOOR,
2ND CROSS, 2ND MAIN ROAD, ADHI KABIR
ASHRAMA ROAD R.T. NAGAR POST,
BENGALURU-560 032.

...RESPONDENTS

(BY SRI.H. SHANTHI BHUSHAN., DSGI FOR R1;



SMT. SARITHA KULKARNI., AGA FOR R3;
SRI. KUSHAL GOWDA., ADVOCATE FOR R5)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO A) DIRECT THE RESPONDENT NO. 2 NOT ALLOW THE TEAMS SENT BY RESPONDENT NO.5 FOR NATIONAL LEVEL CHAMPIONSHIP TO BE HELD MONTH OF DECEMBER 2025 AND JANUARY 2026; B) DIRECT THE RESPONDENT NO. 2 TO ALLOW THE TEAMS SEND BY THE PETITIONER-ASSOCIATION TO PARTICIPATION IN THE NATIONAL LEVEL CHAMPIONSHIP TO BE HELD MONTH OF DECEMBER 2025 AND JANUARY 2026.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE B M SHYAM PRASAD

ORAL ORDER

The learned counsel for the petitioner files a memo stating that the petition is rendered infructuous. The memo reads as under:

"The petitioner respectfully submits that this Hon'ble Court may be pleased to dismiss the above Writ Petition, the same having



*become infructuous, in the interest of justice
and equity."*

The memo is accepted and the petition stands
dismissed accordingly.

Sd/-
(B M SHYAM PRASAD)
JUDGE

SA
ct:sr